

No. /JUD/A/2020
GOVERNMENT OF PUDUCHERRY
JUDICIAL DEPARTMENT

Puducherry, 18th April, 2020.

PROCEEDINGS OF THE CHIEF JUDGE, PUDUCHERRY.

Sub: COVID 19 – Nation wide lockdown – Adjournment of cases posted during the lockdown period – Instructions issued – Reg.

Ref: 1. Circular in ROC No.1363/2020/RG, dated 24.03.2020.
2. Proceedings, dated 26.03.2020, of the Chief Judge, Puducherry.
3. Official Memorandum in ROC No.23991-C/2020/C3, dated 18.04.2020, of the Hon'ble High Court, Madras. (for Puducherry)

The Hon'ble High Court of Madras, vide Official Memorandum 3rd cited under reference, has ordered that in order to ensure full and effective functioning of all the subordinate courts, the summer vacation of the subordinate civil courts in the U.T. of Puducherry from 01.05.2020 to 31.05.2020 is kept in abeyance and stands adjourned and therefore, the subordinate civil courts in the U.T. of Puducherry shall continue to function regularly during the period from 01.05.2020 to 31.05.2020.

Under the above circumstances, in furtherance of the Proceedings 2nd cited under reference, all the Presiding Officers of the respective courts, the Advocates, the litigant and general public are hereby informed that the cases posted during the period from 26.03.2020 to 02.05.2020 before the courts in Puducherry, Mahe and Yanam shall stand adjourned and posted to the dates as noted below.

Sl.No,	Dates on which cases are posted	Dates to which cases are adjourned
01.	16.04.2020	04.05.2020
02.	17.04.2020	05.05.2020
03.	20.04.2020	06.05.2020
04.	21.04.2020	07.05.2020
05.	22.04.2020	08.05.2020
06.	23.04.2020	11.05.2020
07.	24.04.2020	12.05.2020
08.	25.04.2020	13.05.2020

09.	27.04.2020	14.05.2020
10.	28.04.2020	15.05.2020
11.	29.04.2020	18.05.2020
12.	30.04.2020	19.05.2020

The cases coming up on 18.04.2020 before the Family Court shall be taken up on 16.05.2020.

The above time table shall be invariably followed by all the courts to avoid any inconvenience.

Sd./-
(P. DHANABAL)
CHIEF JUDGE

To

1. All Judicial Officers, Puducherry, Mahe and Yanam.
2. All Heads of Offices, Judicial Department, U.T. of Puducherry – with directions to instruct all the bench clerks and other staff under their unit to adhere strictly to the above instructions.
3. The Under Secretary to Government, Law Department, Puducherry, to bring the contents of the proceedings to the notice of all the Government Pleaders and Assistant Government Pleaders in the UT of Puducherry.
4. The Director of Prosecution, Government of Puducherry, to bring the contents of the proceedings to the notice of all Public Prosecutors/Assistant Public Prosecutors in the UT of Puducherry.
5. The President/Secretary of the Bar Associations of Puducherry/Mahe/Yanam.